

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**IA NO. 88 OF 2018 & IA NO. 247 of 2018**  
**IN**  
**APPEAL NO. 19 OF 2018**

**Dated: 22<sup>nd</sup> February, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Gurha Thermal Power Company Ltd. &amp; Ors.</b>	<b>...</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Jaipur Vidyut Vitran Nigam Ltd. &amp; Ors.</b>	<b>...</b>	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.  
Ms. Roohina Dua  
Mr. Abhimanyu Bhandari  
Mr. Paras Anand  
Mr. Cheitanya Madan

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan for R-1 to R-4  
  
Mr. R.K. Mehta  
Ms. Himanshi Andley for R-5

**ORDER**

Learned counsel, Mr. M.G. Ramachandran accepts notice on behalf of Respondent No.1 to 4 and learned counsel, Mr. R.K. Mehta accepts notice on behalf of Respondent No.5. Learned counsel appearing for all the Respondents submitted that they have already filed their Vakalatnama.

Mr. Sanjay Sen, learned senior counsel appearing for the Appellant and learned counsel appearing for all the Respondents seek one week's time to file their Reply in the IA No. 88 of 2018 & IA No.247 of 2018.

Submissions made by the learned counsel appearing for all the parties, as stated above, are placed on record.

Registry is directed to find their names in the Vakalatnama and notify the name of the counsel hereinafter.

List the matter for orders on 01.03.2018 to enable them to file their reply in the IA No. 88 of 2018 & IA No.247 of 2018.

**(S.D. Dubey)**  
**Technical Member**  
*bn/pr*

**(Justice N.K. Patil)**  
**Judicial Member**